
(2019) 03 CHH CK 0144
In the Chhattisgarh High Court
Case No : Writ Petition (S) No. 1869 Of 2019

Ku. Mamta Marium Masih

APPELLANT

Vs

State Of Chhattisgarh And Ors

RESPONDENT

Date of Decision : 15-03-2019

Acts Referred:

Chhattisgarh Panchayat Services (Discipline And Appeal) Rules, 1999 — Section 7
Chhattisgarh Civil Services (Classification, Control And Appeal) Rules, 1966 — Rule 14

Citation : (2019) 03 CHH CK 0144

Hon'ble Judges : P. Sam Koshy, J

Bench : Single Bench

Advocate : Parag Kotecha, Saleem Kazi

Final Decision : Disposed Of

Judgement

P. Sam Koshy, J

1. The challenge in the present Writ Petition is to the order Annexure (P-3) dated 23/06/2014 and Annexure(P-4) dated 09/07/2015 passed by the learned Commissioner, District Durg whereby the revision petition preferred by the petitioner against the order passed by the Collector on 09/07/2015 Annexure (P-4) rejecting the appeal on the revision of the petitioner filed against the order of termination has been rejected.

2. The facts of the case is that, the petitioner was appointed as a Shiksha Karmi-Grade-III under Janpad Panchayat, Berla, District Bemetara vide order dated 26/09/2007 Annexure-P/1. The petitioner immediately assumed the office as a Siksha Karmi and continued to work till the services of the petitioner was abruptly terminated vide order dated 23/06/2014 passed by the Chief Executive Officer, Janpad Panchayat, Berla, District Bemetara. The said order was questioned by the petitioner before the learned Collector, Bemetara in an appeal under Section 91 and the Collector vide his order dated 09/07/2015 dismissed the said appeal. Against the order passed by the Collector, though the petitioner

did not preferred revision but similarly placed persons were also terminated by the same order dated 23/06/2014 and the appeal also was rejected by the Collector on preferring a revision petition and the said revision also was dismissed by the Commissioner on 07/01/2016.

3. According to the petitioner that the impugned order of termination as also the order passed by the Appellate Authority as well as is bad in law for the reason that, the termination of the petitioner was in total violation of Rule 7 o the Chhattisgarh Panchayat Services (Discipline and Appeal) Rules, 1999. He further submits that, the law in this regard is by now well settled by a catena of decisions wherein it has been held that for the purpose of terminating an employee whose services are governed under the Rules of 1999, the respondent authorities are required to comply with the procedure prescribed under Rule 7. Having not done so, the impugned order is liable to be set-aside on this ground.

4. The contention of the respondents is that, it is a case where there were large scale of irregularities detected at the time of appointment and on due verification since it was found that the petitioner also has got advantage of that irregularities, the services have been terminated. Therefore the action of the respondents cannot be said to be either malafides or in contravention to the provisions of law. He further submits that, since it was a question of appointment being obtained by playing fraud and mischief, the requirement of compliance of Rule 7 may not be required as it has been duly enquired into by the appointing authorities themselves and have found that there were certain lapses on part of the petitioner on account of which he was not entitled for appointment and thus prayed for rejection of the petition.

5. Recently on an identical set of facts arising out of the same District but from different Janpad Panchayat a bunch of Writ Petitions came up for hearing before this Court i.e. WPS No.1420/2016 d/on 31/10/2018 & Other connected matters. This Court vide order dated 31/10/2018 decided the said petitions and while deciding the same had considered the same issues which have been raised by the parties in the present case.

6. It would be relevant at this juncture to refer to the findings of this Court in the said order. For ready reference, paragraphs 9 to 12 is reproduced herein under:-

"9. Given the aforesaid admitted factual position of the case as also the judgment of this court in the case similarly situated persons belonging to the other Janpad Panchayat i.e. Janpad Panchayat Saja and also taking note that they were also terminated arising out of the same enquiry and in whose case there already is an order of setting aside of the termination order, this court in exercise of judicial discipline proprietary and precedence is inclined to apply the same analogy in deciding the case of the petitioners as well. In the said judgment of Rohini Jha (Supra), this court has observed in paragraphs 3 to 5 as under :

(3) Admittedly, on certain allegations, show cause notice "was issued to the

petitioners and when the respondent authority was not satisfied with the reply of present petitioners, their services have been terminated. A Division Bench of this Court in the matter of Rooplal Nayak vs. State of Chhattisgarh and others, 2006(4) M.P.H.T. 99 (C.G.) has held that any of the major penalty prescribed under Rule 5(b) (iv) of the Rules, 1999 cannot be imposed on a member of Panchayat service to whom the said Rules are applicable without conducting regular Departmental Enquiry as envisaged under Rule 7 of the Rules, 1999.

(4) In the case at hand, no departmental enquiry has been held as contemplated under Rule 7. The said provisions uses the words 'formal inquiry' with further stipulation that when an order for 'formal enquiry' has been made, the disciplinary authority shall frame Definite charges, communicate the same to the delinquent along with the statement of allegations, requiring him to submit within the specified time a written statement of defence and also to state whether he desires to be heard in person. Thereafter, the defence is required to be permitted to inspect and take extracts from the records, which can be refused for reasons to be recorded in writing. On submission of reply by the delinquent, the disciplinary authority may himself enquire or appoint an enquiry officer. Appointment of Presenting Officer and seeking assistance of some other officers by the delinquent is also contemplated therein. The enquiry officer is also enabled to record evidence and thereafter, at the conclusion of the enquiry, the enquiry officer is supposed to prepare enquiry report, the copy of which is required to be furnished to the delinquent. Thus, the 'formal inquiry' envisaged under the Rules is akin to the procedure prescribed for a regular enquiry under Rule 14 of the C.G. Civil Services (Classification, Control and Appeal) Rules, 1966.

(5) The materials made available to this Court nowhere indicate that any enquiry as contemplated under Rule 7 has been initiated or conducted against the petitioner. Therefore, the impugned order of termination is ex facie not sustainable in law and the same deserves to be set aside.

"10. In the instant case also learned counsel for the respondents fairly submits that so far as the present petitioners are concerned, admittedly there has not been any Departmental Enquiry as such conducted. It was only a preliminary enquiry conducted and on the basis of the report of the preliminary enquiry the petitioners were issued with show cause notices and thereafter terminated. But, what is admittedly clear is that in the course of conducting of preliminary enquiry also the petitioners were not taken into confidence neither were they granted opportunity to disprove the contentions which had been raised by the department or which the department was investigating upon.

11. XXXXXXXXXX

12. Accordingly, all the writ petitions stand allowed and disposed of in terms of Rohini Jha's case. The impugned orders of termination, rejection of their appeals by the appellate authority as well as revisional authority all stand set aside/quashed for similar reasons as had been held in Rohini Jha's case, reserving the

right of the department to proceed further, if they intend to do so, in accordance with provisions of law.

7. Having considered the view of this Court in the aforesaid order and the fact that it has based upon the earlier decision of this Court wherein it has been specifically held that for terminating an employee from service whose services are governed under the Rules of 1999 it is incumbent upon the respondents to have initiated the proceedings as is required under Rule 7.

8. Non-compliance of the said rule vitiates the entire action on part of the respondents. The impugned order in the instant case dated 23/06/2014 and the two orders passed by the Appellate Authority dated 09/07/2015 is thus unsustainable and the same deserve to be and is accordingly set- aside/quashed with consequences to follow.

9. However, this Court is of the view that since the petitioner has not discharged his duties during the intervening period, she would not be entitled for the wages for the intervening period. However, the said period would be counted for the purpose of continuity in service.

10. Needless to mention that, since the Writ Petition is being allowed on the ground on non-compliance of Rule 7, the right of the department would stand reserved if they feel so may initiate appropriate proceedings in accordance with the said rules.

11. With the aforesaid observations, the Writ Petition stands allowed and disposed of.